

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 12
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/Petitioner

Vs.

S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 27.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):-

Mr. Abhishek Anand, Adv. for RP

ORDER


CA-1968(PB)/2019:-

Notice of the application be issued to the non-applicant-ex-directors namely Mr. Sachin Garg, Ms. Anita Agarwal and Mr. Jeevan Lal for 17.10.2019.


Process dasti only.

In the meanwhile, the non-applicant-ex.-directors are directed to furnish all the documents in their possession and divulge all information to the RP within a week of the receipt of notice.

List on 17.10.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)